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dertakings .given during the session shown against each: —

- (i) Statement No. XIV—Hundred-third Session. 1977.
- (ii) Statement No. X—Hundred-seventh Session, 1978.
- (iii) Statement No. VIII—Hundred-eighth Session, 1979.
- (iv) Statement No. V—Hundred-ninth Session, 1979.
- (v) Statement No. IV—Hundred-tenth Session, 1979.
- (vi) Statement No. III—Hundred-twelfth Session, 1980.
- (vii) Statement No. U—Hundred-thirteenth Session, 1980.

[Placed in Library. See No. LT-1048AJ80]

I. Report of the Minorities Commis-sion for the year ended the 31st December, 1978 and related paper.

II. The Police Forces (Restriction of Rights) Amendment Rules, 1980.

SHRI SITA RAM KESRI: Sir, on behalf of Shri Yagendra Makwana, I also beg to lay on the Table: —

- I. A copy (in English and Hindi) of the First Annual Report of the Minorities Commission for the year ended the 31st December, 1978, to gether with Memorandum of action taken on the Report. [Placed in Library. See No. LT-1044[80].
- II. A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. No. 679, dated the 28th June, 1980, publishing the Police-Forces (Restriction of Rights) Amendment Rules, 1980, under sub section (2) of section 6 of the Police-Forces (Restriction of Rights) Act, 1966. [Placed in Library. See No, LT-1074',80]

I. Report (1979) of the Comptroller and Auditor General of India under Clause (1) of article 151 of the Constitution.

II. Notification of the Ministry of Finance (Department of Revenue) and related papers.

III. Report (October, 1972) of the Committee on Taxation on Agri cultural Wealth and Income.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, I beg to lay on the Table: —

- I. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India, Union Government (Commercial) for the year 1979, Part IV—Resume of the Company Auditor's Report and comments on Accounts of Government Companies, under clause (1) of article 151 of the Constitution. [Placed in Library. See No. LT-1046J80]
- II. A copy (in English and Hindi) of the Ministry of Finance (Depart of Revenue) Notification ment G.S.R. No. 384(E), dated the 30th June, 1980 alongwith an Explana Memorandum thereon, under torv section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-1054180]
- III. A copy (in Hindi) of the Re port (October, 1972) of the Com mittee on Taxation On Agricultural Wealth and Income. [Placed in Library. See No. LT-1056|80]

ANNOUNCEMENT RE. ARREST OF SHRI RAMESHWAR SINGH, MEM-BER OF THE RAJYA SABHA

- MR. CHAIRMAN; I have an announcement. I have received the following teleprinter message from the District Magistrate, Meerut, dated the 8th July, 1980:
 - "SrTri Rameshwar Singh, Member, Rajya Sabha, arrested today in the afternoon at Baghpat under section 188, "Indian Penal Code."

In one telegram it was put down as "Shri Rakeshwar Singh", but I think it was only a teleprinter mistake.

SHRI BHUPESH GUPTA (West Bengal): Sir, we protest against such whereas the police officials should be punished, our Members are being put in jail. Now this is how we are going to defend the honour of women in our country. Many of us, perhaps, then will have to go to jail— I can tell you—if this is the thing. I

ery sorry to hear that one of our T arrest, detention, put in prison because be projected and demanded action against the guilty rapist police officials. Sir, is this the reward to be given to a Member of Parliament? I ask you.

in all good conscience, to direct them to stop all repressive measures, take action against the policemen, suspend and dismiss them, including the DIG and the IG, if necessary. (Interruptions)

SHRI LAL K. ADVANI (Gujarat): Sir, normally, the arrest of a Member does not evoke any comment. The House is just informed of the arrest. But this has a background: the back ground is the violation of the honour of womanhood. This incident is not- the only incident of its kind. would like to register a very protest against the attitude ly of the State Government with which we are not directly concerned, but of the Central Government also. The Home Minister went there. Yesterday he made a .statement in this House, a statement which was a bid only to justify all that had happened there and to give a clean chit to the Government and the officers there.

MR. CHAIRMAN: There will be no speaking on this.

SHRI LAL K. ADVANI: We strongly protest against this.

SHRIMATI PURABI MUKHO-PADHYAY (West Bengal): Mr. Chairman, Sir, if we are .strictly going by the Rules, yes. But where it concerns Members of this House and womanhood and the treatment they are receiving at the hands of the State

Government as well as the Government of India, we must raise our voice in protest. Yesterday the Home Minister made a farce of the thing and we got out of this House as a protest. We do not want to politicise it: we never did. Fifteen women MPs belonging to the Congress (I) said that we are politicising the issue. What is our demand? Our demand is: There are hundreds and thousands of cases going on every day, almost throughout the year. There is an instance where the police officers— constable onwards—committed a > isoffence a woman. What we wanted is, against exemplary punishment of those officers. Nothing has been done yet. They have only been transferred. The plea is, there is a judicial inquiry. What is the judicial inquiry for? Is it. to hide the whole case? We want a categorical statement and I can tell you that in this House and outside also we will not tolerate this callous attitude on the Government of India. We have a woman Prime Minister as the Head of the country. She had shed tears in other cases-in Narainpur and Belchi-but here, till todate she is not .saying anything about woman who has been brutally treated by the police, by her own Government. Both at the State and in the Centre it is her Government; it is the Congress Government. We want to know what is taking place. Sir, please do not go by the Rules on this! We want a categorical statement about this.

MR. CHAIRMAN: The matter has been talked on very much in this House. If you want to register the protest, the protest has been registered.

(Interruptions)

SHRI LAL K. ADVANI: I wish the Government were responsive.

(Interruptions)

SHRIMATI PURABI MUKHO-PADHYAY: We want justice.

SHRI PILOO MODY (Gujarat): Mr. Chairman, Sir. the nallo

Minister and the cavalier manner in which he has dealt with this issue has caused all this resentment. Sir. the Horns Minister and you indeed- between the two of you-he for the nation and you for the House, are responsible for seeing that when things like this happen, the guilty are brought 1,0 book. I am sure it repulses your sense of justice much more, than mine because you have sat on the Bench for so many years in a moit distinguished fashion. And when we see that this sort of a lame excuse is being allowed to come forward and the House is left in the pusillanimous position of having to listen to it and no actioir having been taken in the matter, it is only but right that all should feel indignant and most of us; you, who should instruct the Minister not. only to release the Member but also to alter his statement.

tie. arrest of

MR. CHAIRMAN: The honour of the Members is in my keeping and I shall always uphold that honour. I have received thLs information just now and I cannot make up my mind as to what I should do and vs should not do. I have taken note of strong sentiments expressed by the hon. Members who have spoken on this. I think you can leave the matter there. I shall be in a position to deal with it as the law and the rules and fche procedures of the House permit me.

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश): समापति जो, रामण्यर िह मेरे दन न सदस्य हैं। मैं इस मामले में यह निवेदन करना चाहता हूं कि रामेश्वर सिंह जी ने एरेस्ट होते ही अधिकारियां से बह दिया कि जो भी जूर्ग में ने किया है में उसे स्वीकार करता है ग्रीर जिस विसी भी कानुन को मैंने तोड़ा है मैं उसे स्वीकार करता हं, मुझे सजा कर दो । लेक्टिन, श्रीमन, सरकार संबद-सदस्यों को साथ किस तरह का व्यवहार कर रही है ग्रीर करना चाहती है वह इससे जाहिर है कि जुने स्वीकार करने के बावजूद-- परसों मध् लिमये जी

Member Rajya Sabhct गिरफ्तार हए—कल उन्**को** जेल में बन्द कर दिया गया और मुख्दमा नहीं चलाया जारहा है।

भो सभापति : सजा प्रलिस तो नहीं दे सकता।

श्री नागेश्वर प्रसाद शाही: वहां मजिस्ट्रेट मी (द घे । मजिस्ट्रेट न आडेर ने गिरपतार लिये गये, मिक दें: वाज सान दि स्पाट।

श्रीसभापतिः सेन्शन ६८ है।

श्रो नागेश्वर प्रसाद शाही: मेरी बात तुन लें एक भिनट। थोड़ाक्षा कानुन में भी जामता है। श्रीमन्ता चीफ जस्टिस रहे है। मजित्हेंट के छाईर से गिरफ्तारों होती है श्रीर आन दि स्पाट मजिस्ट्रेट मौजूद है। एक्यूबड जुर्न एडमिट करता है तो इसमें समरो दृथल होती है, मजिस्ट्रेट क आन दि स्पाट फी जा कर देना चाहिए, उर को अन्डर-द्वापल करक नहीं दन्द करना चाहिए। पत की वसनेस है। गवने नेट का हाइनेक्शन है कि इसकी परेशान किया जाय, तंस किया जाये। इन शब्द. को में इस लाइट में यह रहा हं—मैं अपनी बात खत्म कर रहा हं--के हमारी माननीय प्रधान मंत्री की ने यह ग्लान किया है कि इस देश के किसी भी हिस्स में हरियानों सं.र महिलास। ५ ऊपर प्रन्याय होगा ता संसद श्रीर भारत सरकार इस बिना पर चुप नहीं बैंजेंग कि यह स्टेंट मुटलेक्ट है। ता मैं जानना चाहता हूं कि जब देश में रोजा ा महिलाओं के साथ ऐसा व्यवहार हा रहा है, रोजाना हरिस्**नों** के साथ ऐसा व्यवहार हो रहा है, बादा में माम-रेप हुआ है, तो सरकार स्था कर रही हैं भा त सरकार क्या कर रही है। प्रश्नान मंद्र को नारायणपुर जाने का समय था, लेकिन प्रधान मंत्री बागपत ग्रीर बांदा नहीं जा रही है। बांदा में 9 हरिजन महिलाओं के साथ मास-रेप हुआ है।

श्री सभापति : मिस्टर शाही, ग्राप फिजूल इस बात का बहुत तूल दे रहे हैं।

Re. arrest of

श्री नागेश्वर प्रसाद शाही : श्रीमन, ग्राप र्चपराष्ट्रपति है।

भी समापति : रामेश्वर सिंह की बाद **थी, ग्राप नारायणपुर चलें ग**ये, ग्रीर कहां-कहां चले गये।

संसदीय कार्य विमाग में राज्य मंत्री (श्री सीताराम केसरी) : श्रांकन, मेरा यह निवंदन है कि पत्सीं भी यह मामला उठा था और आपके आईशानुसार कल गृह मंती जी ने यहां वक्तक्य दिया।

भी समापति : मिने उनको पूरी तकरीर भूनी।

श्री सीताराम कैसरी: उसके बावजूद ... (Interruptions)

श्री नागेश्वर प्रसाद शाही : सभापित जी, . . . (Intertuptions)

SHRI PILOO MODY: The Home Minister was in collusion with the rapists.

भी सीताराम केसरी: मेरा आप स ंनिवेदन है कि से कहते हैं कि क ल्युजन में हैं, ये खुद कोल्युजन में हैं। वास्तविकता यह है कि नैतिक समस्या को राजनैतिक रूपये देना चाहते हैं जो कि सब से घिनीनी बात है।

भी नागेश्वर प्रसीव शाही : क्या यह मामला नारायणपुर से गम्भीर नहीं है? नारायणपुर प्रधान मंत्री जा सकती है. बागपत नहीं जा सकेतीं?

श्री सीताराम केसरी: नैविक समस्या को हर व्यक्ति और हर नागरिक इस देश का नैतिक ग्राधार पर लाये ग्रीर किसी भी स्त्री या महिला के ग्रपमान के लिये एक शब्द भी कहीं कहा जाता है तो उसकी मुरक्षा के लिये हमारी नैतिक जिम्?दारी है। (Interruptions)

MR. CHAIRMAN: Please sit down. In this House if I remember aright and I think I am right, the only demand which was made by a batch of hon. lady Members was that the hon. Home Minister should visit Baghpat in the company of lady representatives of Parliament. I believe there was no demand then made that the Prime Minister should visit there. It is now that this has been raised. (Interruptions) Just a minute. The record is there Mr. Mody, I said, "Yea, the Home Minister may kindly consider visiting there," and the Home Minister did visit there in the company of lady Members of Parliament. Now a new angle has arisen, the information which has come to this House only a few minutes back that one of the hon. Members, Mr. Rameshwar Singh, has been arrested. That question is now before the House in the sense that I have made the announcement. The hon. Members have registered their protest against this arrest, and also Mr. Shahi has said that he should have been promptly sentenced. I do not fhink it could have been done under section 188. He charged that the magistrate who arrested him was present there and that he could have forthwith convicted and sentenced him. These are not matters which our law allows to be done however much you may wish that it should be done. However, I may tell you and assure you that I shall look into this whole matter and see whether from the point of view of privilege, from the point of view of propriety of arresting an hon. Member of this House, I can do anything in this matter. If anything can be done, I .shall get in touch with the Government and do it. But at this moment I beg of you now that we should proceed to do something else.

SHRI NAGESHWAR PRASAD SHAHI: He should be allowed to attend the House. He should be brought to Delhi. (Interruptions)

DR. BHAI MAHAVIR (Madhya Pradesh): The Minister has referred to politicalisation of the

SHRI SHIVA CHANDRA JHA (Bihar): Sir... (Interruptions)

MR. CHAIRMAN: It is no use shouting, Mr. Shiva Chandra Jha. You do not allow anybody else to be heard. Therefore, you take your turn after-

DR. BHAI MAHAVIR: I only wish to bring it to your notice, Sir, that yesterday when the Home Minister was kind enough to make the statement here to which our friend, the Minister of Parliamentary Affairs, also has made a reference, the whole Opposition block was amused to find him not, only playing down the whole incident but practically justifying what has been done by the police. Therefore, this was the starkest way of influencing the course of the judicial enquiry which the U.P. Government has belatedly appointed. We, on this side, do not know if the Central Government is even honest in allowing the judicial enquiry to do its work. Sir, I only considered it necessary to point this out to you because you did not happen to occupy the Chair at that time; I think the Vice-Chairman was occupying it.

CHAIRMAN: Bhai Dr. Mahavir, I have a direct connection from this House to my study. I heard the entire speech of the Home Minister. I have also heard the other speeches, I have also heard the noises and I have heard everything. But now the matter is in my hand. Please pass on to the next item which is Calling Attention.

SHRI HARISINH BHAGUBAVA MAHIDA (Gujarat): Sir, I had given a Calling Attention notice the day before yesterday.. (Interruptions)

श्रीसत्यपाल मलिक (उत्तर प्रदेश): सभापति महोदय, भेरा प्वायंट ब्राफ ब्राईर

श्रीमन, मैं इस सदन का नया सहस्य हैं। मैं अध्यके जरिये अवनी जान की

Member Rajya Sabha ि्फाज्य चाहता हू। आप उत्को सुनने को छपा करें। यहां के कायदे कानून जो हैं उ को मैं सीखने की कोशिश करूंगा।

Shri Rameshwar Singh

मेरी बहुत गम्भीर शिकायत है। ग्रगर ग्राप मुझको इजाजत देंगे तो. (Interruptions)

श्री सभापति : स्राप वराय मेहरवानी मेरे पास ब्राइये चैम्बर में, जो कुछ कहना है महको कहिये।

श्री सत्य पाल मलिकः मुझे जो कुछ बहुना है उसमें श्रापका इंटरवेंशन बहुत जरूरी है। मैं दो िनट में अपनी बात कह दूंगा । * * * * (Interruptions)

श्री सभापति : आप दो मिनट नहीं ले सकते। . . (Interruptions)

श्री सत्य पाल मलिक: मेरी बात शाप एवः मिनट सुर, लें। . . . (Interruptions)

श्री सभापति : मैं किसी की बात नही सुनुगा। मैंने ऋपना फैसला दे दिया। अब श्राप बैठ जाइये। . . (Interruptions) Please sit down.

Now, Calling Attention, Mr. Jagdish Prasad Mathur.

श्रीमती कुमुदबेन मणिशंकर जोशी (गुजरात) : श्रोमन्, प्वायंट क्राफ ग्रार्डर । . . . (Interruptions)

श्री सभापति : जि.को बोलना है सब बोलिये।

SHRIMATI KUMUDBEN SHANKAR JOSHI: Point of order, point of order.

(Interruptions)

श्री सत्य पाल मलिक : सभापति महोदय, अगर में अपनी शिकायत आपके सामने नहीं रखता हं आज तो फिर मौका नहीं है। (Interruptions)

MR. CHAIRMAN: If you don't sit down, I propose to adjourn the House. I propose to adjourn the House if you don't, all of you, sit down. I have

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ended the hoi; thing. I think this is getting out of hand completely. Members who have never sat on the Chair of this House are trying to teach...

"SHRI-BHUPESH GUPTA; Don't adjourn. don't think that way we should pursue the matter. (Interruptions)

MR. CHAIRMAN: I will have to be very firm wth this House. I will adjourn it for the whole day. I mean, I have already spoken and after that, six persons st md up from that side and six from this side. (Interruptions) Please .;it down.

SHRI N. P. C. NAIDU (Andhra Pradesh): Sir, you allowed them. Why don't yo i allow us? What is the harm? (Interruptions).

MR. CHAIRMAN: Very well, for a start, I thin;;: I shall adjourn the House for half an hour or so and you will have to stay on here longer. (Interruptions) If you don't proceed in five minutes, to work, this House will stand adjourned. Mr. Jagdisb Prasad Mathur

SHRI HAK SINH BHAGUBAVA V. Sir.....(Interruptions)

SHRI SITARAM. KESARI: Please sit down.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMP ORTANCE

Continuing Indefinite Strike By Junior Doctors in Major Hospitals in Delhi.

SHRI J AGE ISH PRASAD MA (Uttar Pradesh): Sir, to call the attention of the Minister of Health to ths continuing indefinite by Jim:or Doctors in strike maior hospitals in Delii causing serious dis ruption of modical services to the people and the steps taken by Government to restore the normal function ing in the hospitals.

THE MINISTER OF EDUCATION' AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): Mr. Chairman, Sir. during the last about one year, the junior doctors working in the various hospitals in Delhi resorted to strikes nearly a dozen times on one pretext or the other. Only recently, the junior doctors in the All India Institute of

public importance

to a matter of urgent

Medical Sciences were on strike for 54 days. The Interns had also joined a number of these strikes.

These 130-called junior doctors working in the hospitals are, in fact, Junior and Senior Residents. The Junior Reside: its are M.B.B.S graduates who are undergoing education and training to secure postgraduate degrees. Similarly, the Senior Residents postgraduates who are undergoing education and training to obtain second level specialisation and or qualifications. The Interns are those who are undergoing compulsory practical training before confe of M.B.B.S. degree. It would thus be nt that the Interns and these junior doctors are basically students and trainees. Despite this fact, -these junior doctors are paid remuneration ng from Rs. 800 to Rs 1,400 per month and most of them also get free accommodation, which is much more than what their counterparts receive in many other part?, of the country.

The current agitation of these junior doctors is largely related to the demand for their being treated at par with regular Government servants when they are not, in any sense of the term, regular employees of the Government. As the House is aware, Government doctors are recruited on a regular basis, under established procedures through the Union Public Service Commission. Such a method of broad-based competitive selection does not apply to the admission of the junior doctors for their practical training, specially when an overwhelmingly large percentage of them in Delhi are inducted on a reserved basis. These doctors cannot, therefore, under